


HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 1332/Confdl./2018
II-15-48/2001(Pt.-III)

Bilaspur dated the 21 / 12 / 2018

Copy of Advertisement no. 609/Exam/DRHJS/2019 dated 17.12.2018 issued by the Registrar General, High Court of Madhya Pradesh, Jabalpur is enclosed herewith regarding appointment in Madhya Pradesh Higher Judicial Service (Direct Recruitment from Bar) Exam-2019 for information of the candidates concerned.


21.12.18
(Neelam Chand Sankhla)
Registrar General

Encl: As above



HIGH COURT OF MADHYA PRADESH: JABALPUR

ADVERTISEMENT

**M.P. HIGHER JUDICIAL SERVICE (ENTRY LEVEL) DIRECT
RECRUITMENT FROM BAR, EXAM-2019**

Advertisement No. 609 /Exam/DRHJS/2019

Dated- 17 /12/2018

Starting Date for submission of Online Application Form – 21-12-2018

Last Date for submission of Online Application Form – 14-01-2019

(Midnight-11:59PM)

Period of Correction of Online Application – 21-12-2018 to 14-01-2019

(Midnight-11:59PM)

Date of Preliminary Examination – 20-02-2019 (Wednesday)

Date of Main Examination – Continuous Two days to be notified later.

Only Online applications through MPOne (www.mponline.gov.in) are being invited for 55 posts in Madhya Pradesh District Judge (Entry Level) in the pay scale of Rs. 51550-1230-58930-1380-63070 (Pre revised) in the cadre of Higher Judicial Service by Direct Recruitment from amongst the eligible advocates under Rule 5(1)(c). Recruitment to these posts and conditions of service will be governed by the Madhya Pradesh Uchchar Nyayik Seva (Bharti Tatha Seva Sharten) Niyam, 2017, as amended upto date.

Number of Vacancies to the post, Category - wise are as under –

	Total Posts	Schedule Castes	Schedule Tribes	OBCs	Unreserved
Vacancies for the year, 2019	33	5	6	5	17
Carry forward Posts from year 2018 (backlog)	22	4	5	4	09
Total	55	09	11	09	26

Note:- Total reserved post cannot exceed 50% of total vacancy. The vacancies carry forward from the year, 2018, shall be filled in terms of rule 17 M.P. Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2017

It is made clear that all candidates who are not bonafide domicile of State of Madhya Pradesh shall be treated as Unreserved category irrespective of their categories in their own States and they are required to fill up their category as Unreserved(UR) in the application forms and where ever required during Process of Examination and Selection.

Provided that, if sufficient number of suitable candidates belonging to Scheduled Caste/Scheduled Tribe/Other Backward Class do not qualify for the posts Reserved for them, such posts shall be treated as "Unreserved".

The number of aforesaid vacancies are likely to be varied, depending upon the requirement of the High Court and exigency of the situation as and when necessary.

Detail of Pay Scale, allowances, perks and facilities attached to the advertised post, are available on website of the High Court, with this Advertisement.

2. Eligibility/Qualifications:-

No person shall be eligible for appointment to the post of District Judge (Entry Level) in Higher Judicial Service by direct recruitment from Bar unless:-

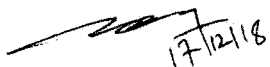
- (a) He/she is citizen of India;
- (b) He/she has attained the age of 35 years and has not attained the age of 45 years, as on 1st January, 2019.
- (c) (i) He/she has practiced as an Advocate for not less than seven years on continuous basis as on the last date of submission of application (certificate of competent authority is required).
(ii) Prosecution Officers/Addl./Assistant Prosecution Officer will be treated to be an Advocate and eligible as per judgment of Hon'ble Supreme Court in Civil Appeal No. 561/2013 Deepak Aggarwal Vs. Keshav Kaushik & Others.
- (d) He/she has good character and is of sound health and free from any bodily defects, which render him, unfit for such appointment.

Note - Candidates interested in and who are eligible for being considered for the post, should submit their applications as per the Online Application-format available on www.mponline.gov.in by filling in all details relating to the all certificates/testimonials relating to their date of birth, caste, category, qualifications, domicile, experience, standing at the Bar *etc.*

3. Disqualifications :-

In any of the following cases, Applicants/Candidates may be liable for prosecution and/or cancellation of their candidature for selection may be canceled and he/she may be prohibited, temporarily or for any specific time period, to appear in any Examination conducted by M.P. High Court :-

- (a) If he or she does not fulfil the provisions of M.P. Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2017 and M.P. Civil Services (General Conditions of Service) Rules 1961, or
- (b) If he /she takes or attempts to take any favour in any form at any stage of Examination, or,
- (c) Impersonation by or for the candidate/applicant, or,
- (d) Making or submitting any forged document in support of his or her candidature, or,
- (e) If he/she conceals any material information or provides any false information, at any stage of selection process or appointment, or,
- (f) If he/she uses or attempts to use, improper or illegal means, either for purpose of being permitted to appear in examination or at any stage of Examination in Examination Room/Hall, or,
- (g) If he/she, during Examination or Interview, harasses or threatens or causes physically injury to or misbehaves with, any Officer or employee or person engaged there for, or,
- (h) If he/she, disobeys any directions relating to Examination including oral directions by the Invigilator or Observer or any other Officer or Employee engaged in conduction of Examination.
- (i) If he/she uses or attempts to use unfair means or brings any prohibited item within the campus or in examination room/hall of online preliminary exam or Main exam or Interview, or causes any harm to the computer or any wire, peripherals attached thereto or to any furniture, buildings or any other thing of any Examination Centre, or talks with any candidate or other person or peeps on the computer-screen, table or answer-sheets of other candidates, during Examination.
- (j) Mobile Phones, pagers or any electronic & communication devices/ calculators are banned & not allowed inside the main gate of premises where the examination, either online preliminary or main written Exam, shall be conducted. Any infringement of these instructions shall entail action of cancellation of the candidature and expelling of the candidates from Examination including ban from future examinations.
- (k) In all or any of aforesaid case, in addition to the cancellation of candidature /selection/appointment, the candidate may be prosecuted for an offence punishable under M.P. Recognized Examination Act, for which the punishment is up to 3 years of Imprisonment or/and under other relevant Law.
- (l) Candidates are advised not to bring any banned items and any valuable/costly items to the examination centre, as there may not be any arrangement for safe-keeping for the same. High Court or MPOnline Ltd.


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or Examination Center will not be responsible for any loss in this regard.

- (m) Canvassing in any form, at any stage of process, will also be a disqualification. Similarly, any attempt on the part of a candidate to enlist support for his candidature/selection/ appointment through persons of influence or officers of Government will also **disqualify him for candidature/selection/appointment.**

4. Procedure and Direction for submitting Online Application Form :-

(i) By Self Using Internet –

Candidates are required to log on website of www.mponline.gov.in and to click on “Citizen Services” icon, then click on drop up icon, then click M.P. H.J.S. (Direct Recruitment from Bar) Exam-2019 prompting below “Services”. Now the candidate can see the “Advertisement”, click on Advertisement/Instructions and read carefully instructions contained in Advertisement /Instructions, thereafter click on “Continue” to view Application Format and after filling for required information click on “browse” button to upload signature and recent Colour Photo. Before clicking on “browse” button candidates are required to scan photo and signature in the given format and save in a documentary file from where the photo and signature so scanned can be browsed and uploaded.

Mode of Payment – After completing form and uploading photo and signature the candidates are required to make payment by – Credit Card or Internet Banking After making payment successfully, a computerized receipt containing details of portal charge and Examination Fee will be generated, the candidates are required to take a print out of such receipt and keep safely with them for further requirement if and when needed.

(ii) Through Kiosk –

Online Application Form may also be submitted through the kiosk authorized by MPOnline. The list of authorized kiosk is available on the website of www.mponline.gov.in and the Kiosk Operator after logging on website of MPOnline by entering his user ID and password, he has to proceed in the same way as mentioned above, to complete the process of filling and submitting the Application Form through MPOnline but candidate is required to make cash payment of Examination Fee and portal charge as applicable, to the Kiosk Owner.

Notes :- If any charge more than total Examination Fee (including Portal Charge) as mentioned below, is demanded by authorized Kiosk Owner/Operator or any problem in filling/submitting online application occurs, the complaint may be made to-

MPOnline Limited, Nirupam Shopping Mall, 2nd Floor, Ahmadpur, Hoshangabad Road, Bhopal on Telephone No. 0755-4019400.

If problem is not solved then candidate can submit his/her complaint to click "Complaint" icon on www.mponline.gov.in .

5. Travelling Expenses –

No Travelling Expenses or allowances will be payable to any candidate for appearing in Preliminary Examination, Main Examination or Interview.

6 - Examination Fees –

Examination Fee shall be Rs. 1000/- for 'Unreserved' (UR) Candidates and Rs. 800/ for candidates of 'Reserved Categories (O.B.C., S.C., S.T. & Specially Abled candidates(P.H.)), including portal charges (Rs.600/ per candidate) of MPOnline .

Any Candidate, who is not bonafide resident (domicile) of State of Madhya Pradesh, shall be treated as Unreserved Category (UR) in all respect for the selection process and shall, also, have to pay Examination Fee, accordingly.

7- Admit Cards -

Admit Cards/Hall Tickets at each stage of Selection Process (Online Preliminary Exam, Main Exam & Interview) shall be generated by MPOnline Ltd. on its website and the candidates shall have to receive the same by downloading and taking print-out of Admit Card entering their Application No. and date of birth. It shall be ensured that Admit Cards are generated by M.P. Online about 10 days approx., prior to the date of Examination/Interview.

8- Selection/Recruitment Process-

The Selection /Recruitment process shall be completed in Three Stages-

- A. Preliminary/Screening Exam,
- B. Main Written Exam and
- C. Interview

A- Preliminary/Screening Examination

(1) Date, time, Shifts and Centres -

Online Preliminary Examination, for the purpose of screening, may be held on 20-02-2019. However, due to any exigency, number of candidates, availability of nodes, technical difficulty or any other reason, the Preliminary Examination may be conducted in two or more shifts either on the same day or on different date(s), though the duration of online Exam of each shift shall be same *i.e.* Two Hours (120 Minutes). Online Examination, scheduled for any date/Shift, at all or any one or more Center(s), may be cancelled, for any reason including technical snag, calamity, disaster *etc.* and in case of such cancellation of Exam, the online Examination of all candidates scheduled for that date/shift at such center(s) concerned, may be re-scheduled for other

suitable date/shift, time and place(s)/center(s). In such case, the Set of Question Paper shall be different from previous date or shift and any candidate/applicant of Online Examination on any date(s)/shift(s) and Center(s) shall have no right to raise any sort of objection in this behalf.

Centres - The Online Preliminary Examination shall be held in Jabalpur, Indore, Bhopal and Gwalior Districts, at different Institutions/ Colleges as may be identified by the MPOnline for the purpose and as per requirement depending upon the number of candidates.

Though the Candidates may be given option to opt District/City/Center/shift for Online Preliminary Examination but the District/City/Centre/shift for the candidates, shall be allotted by the MPOnline which shall be final and the candidates shall not have any right to make any objection regarding allotment of District/City/Centre/shift/date.

(2) Practice/Mock Test:

A Mock test/exam link will be hosted by MPOnline Ltd. on its website (www.mponline.gov.in) for the candidates, sufficient time prior to the date of actual examination, so that they may get used and feel of the exam and be aware of the steps and system of online examination.

(3) Pattern and Syllabus of Online Preliminary Exam-

The Online Preliminary (Screening) Examination shall be conducted online, through the portal, website and system of MPOnline Ltd. Bhopal and there shall be objective multiple choice Questions wherein the candidates shall have 4 options to select the most appropriate/right answer to be given in online Examination.

The Questions of the Question Paper shall be accessible only on the date and at the provided time of online Examination, on the screen of Machine/ computer of the candidates and after second logging by using Unique I.D. & Password provided to each candidate. The KEY Board of such computers/machines shall remain inactive during whole examination period.

During Online Examination there shall be shuffling of Questions as well as options of each Question, on each computer screen so that there may not be any possibility of same question in same serial no. and same sequence of options of any question on other computer screens of any examination Hall/room at any particular time. During Examination, at any point of time, only one question and its shuffled options will appear on screen of computer of any of the candidates of that Exam Hall /Room which may be different question on the other candidates' computer, at any particular point of time.


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Once the candidate gives the answer of one question and seal the option by applying Save & Next button, the next question with options, will appear on the computer screen and so on, till the last question of the question paper and unless the opted answer of any question is marked for review, after the answer opted and Save and Next button is applied, the next question with its options will appear on the screen and thereafter, no change in options of the question so answered, may be made. After completing online examination, the candidates shall be required to seal/submit the answered Question Paper, thereafter no addition or amendment of answer/option can be made. The Data and activity of each candidate taking online examination shall be stored in the server of the MPOnline.

Question paper for Online Preliminary Examination shall contain 150 multiple choice objective type questions to be solved within a period of Two hours (120 Minutes).

The Syllabus with proportionate marks shall be as given hereinafter :-

S.N.	Subject	No. of Ques.	Marks
1.	I.P.C., Cr.P.C. & Evidence Act	30	30
2.	C.P.C., T.P. Act & Contract Act	20	20
3.	Constitution of India	10	10
4.	Specific Relief Act	5	5
5.	N.D.P.S. Act	4	4
6.	Limitation Act	3	3
7.	Negotiable Instrument Act	3	3
8.	M.P. Land Revenue Code	5	5
9.	M.P. Accommodation Control Act	5	5
10.	Hindu Marriage Act, Hindu. Succession Act & Hindu Adoption & Maintenance Act only)	7	7
11.	SC & ST (Prev. Of Atrocity) Act	3	3
12.	Motor Vehicle Act (Chapter X, XI & XII only)	3	3
13.	Court Fees Act, Indian Registration Act & Indian Stamp Act)	7	7
14.	General Knowledge	15	15
15.	Computer Knowledge	10	10
16.	General English	10	10
17.	Law Lexicon & Maxims	5	5
18.	Medical Jurisprudence	5	5
Total		150	150

Note:- Out of above there shall, also, be some questions based on leading/latest Supreme Court Decisions and F.B. Decisions of M.P. High Court.

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(4) (i) Objections & Finalization of Model Answers -

After completion of Online Preliminary Examination, the proposed Model Answers/Keys intended to be used for generating result and valuation of online answer-sheet of online Preliminary Exam shall be uploaded/published on the website of the M.P. High Court with the Notice, that if any candidates wishes to make any objection/clarification *etc.* Regarding any Model Answer/Key, he/she may, submit, in writing & signed by him, the objection/ clarification *etc.* to the Principal Registrar (Exams) M.P. High Court, Jabalpur, within 7 days from the date of uploading/publication of the proposed Model Answers/Keys ,during working hours (10:00am to 5:00pm), mentioning his/her Name & Application No., along with self attested photo copies of source document(s)/proof, on the basis of which he/she has submitted the objection/clarification.

Only objections/clarifications received, within aforesaid time and in aforesaid mode, shall be taken into consideration. Any objection/clarification received without any authentic proof/source or any objection/ clarification received after aforesaid stipulated period/time shall not be entertained/ considered on any ground whatsoever, it may be and shall stand rejected without assigning any reason.

Objections/clarification received in aforesaid manner and mode and within aforesaid time limit along with self attested copies of the source/proof document shall be considered and the model Answers shall be finalized. The Model Answer so finalized shall be used as Keys/model Answer for the generation of result/valuation of the answer-sheets of the candidates of Online Preliminary Exam. After declaration of result of Online Preliminary Exam, no representation regarding any objection/ clarification of any model answer/questions, shall be entertained on any ground, whatsoever it may be, and such representations, if any, received after declaration of the result, shall stand rejected, without assigning any reason.

(ii) Valuation, Minimum marks & Result of Online Preliminary Exam by MPOnline -

After completion of Online Preliminary Examination, the valuation shall be made by the software and system of MPOnline, as early as possible by the MPOnline. The Result shall be uploaded by MPOnline on its website and copy of the Result provided by the MPOnline shall, also, be uploaded on the website of the M.P. High Court.

The candidates of UR (Un-reserved) & OBC category, who secure 55% (82.5, round off - 82 marks, out of 150 marks) or more marks (subject to a number of maximum candidates in the ratio of 1:10) and the candidates of SC & ST categories, who secure 50% (75 marks, out of 150 marks) or more marks


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(subject to a number of maximum candidates in the ratio of 1:10) shall be eligible to apply for the Main Examination. However, candidates securing marks equal to the cut-off marks shall also be eligible to apply for the Main Examination.

Being the screening test, no reservation shall be given to the candidates, however, in order to provide fair opportunity to all categories candidates, securing prescribed minimum mark or more mark, a separate Merit list of successful candidates, for each category, shall be prepared.

As per requirements of scheme and advertisement of Examination, the Result - (1) Roll Number wise marks List of all candidates appeared in Online Preliminary Exam and (2) Merit-cum-Category-wise List of candidates successful for applying for Main Exam shall, without delay, be provided to the Examination Cell of the High Court by the MPOOnline. Roll Number-wise List of successful candidates shall be published by the MPOOnline on its website and also be published on the website of the M.P. High Court. A Notice to the effect that the result has been declared and is available on the website of MPOOnline and M.P. High Court. Candidates can see their result and marks by Log-in with their ID and password. The list may also be displayed on the Notice Board of the High Court (Examination Cell).

RTI - As the data of Online Exam shall be available with the MPOOnline Ltd., the information in PDF form as to answer-sheet of the candidates of Online Preliminary Examination, shall be made available, only to the candidate concerned, by the MPOOnline Ltd., on its website, on payment basis, which may be upto Rs.50/ per answer-sheet, after declaration of result & before expiry of a period of 3 months from the date of declaration of result of Online Preliminary Exam, and the candidates may download his/her answer-sheet of Online Examination and can take print out by login and after providing necessary information and password. Accordingly, the High Court shall not provide any copy of the answer-sheet of Online Examination. After, expiry of period of 3 months from the date of declaration of result of online preliminary examination and thereafter, the data regarding answer-sheets of online preliminary examination shall be eliminated.

B- Main Written Examination (400 Marks)

(1) Applications and Documents for Main Examination -

After Preliminary Examination Results, every candidates who have qualified and desirous to appear in Main Examination, shall have to submit an Application Form, which shall be ported on the website of High Court of M.P. and candidates may download and take print out of it, duly filed up and signed by him, along with self attested copies of all required documents & recent colored photographs. The Application forms and documents must be


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sent, in such a manner and within such a time that the same must reach/ be received in Examination Cell of the High Court on or before last date for the receipt of application of Main Examination.

Candidates are cautioned that their applications, found to be incomplete or/and are not accompanied by the requisite documents, will be summarily rejected without assigning any reason.

Non-receipt of completed Application Forms of any candidate, within time mentioned above, for whatsoever reason even postal delay, will not be accepted as an excuse for late submission of application forms and application received after last date shall be summarily rejected without assigning any reason.

List of Documents/certificates to be submitted with the Application for Main Examination :-

Candidates qualifying for Main Examination shall have to submit with his/her Application Form documents mentioned as under :-

- (1) All details and Self-attested Copies of the Certificates/testimonial relating to their date of birth, caste, qualifications, domicile, experience, standing at the Bar etc.
- (2) Details of Sessions Cases/Civil Cases mentioned by him in Application Form may be verified by the High Court from the concerned authority.
- (3) A Certificate from the Secretary of the State Bar Council or President/Secretary of concerned Bar Association, that he/she is an advocate having practiced for not less than seven years as on required date.
- (4) Self-attested Copies of all other educational certificates and other testimonials mentioned in application.
- (5) Such other document/certificate as may be required by Examination Cell.

(2) Venue, Date & time of Main Examination -

The Main Examination shall be held only at Jabalpur, on two consecutive days. The Date & Time of Main Examination shall be notified later.

(3) Syllabus / Pattern of Main Exam-

The Main Written Examination shall be held on two consecutive days in First and Second shift. There shall be Four Descriptive Question papers. Each paper shall be of three hours duration and shall carry 100 Marks each. On first day there may be examination of 1st and 2nd Question Paper and on Second day there may be examination of 3rd and 4th Question Paper, as mentioned below :-

Sr. No.	Paper	Maximum Marks
1 st	Civil Laws & Procedure	100

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2 nd	Writing Skill, Court Practice & Current Legal Knowledge	100
3 rd	Criminal Laws & Procedure	100
4 th	Judgment Writing etc.	100

(3) **Syllabus for Written Examination** :- Syllabus for Written Examination shall include the following subjects, each subject to carry the marks shown against it, as given below -

1st Paper - Civil Laws & Procedure -

Sr. No.	Subjects	Maximum Marks
1	Constitution of India	22
2	Civil Procedure Code, 1908	22
3	Transfer of Property Act, 1882	16
4	Indian Contract Act, 1872	16
5	Specific Relief Act, 1963 (Chapter I, II & VI to VIII)	8
6	Limitation Act, 1963 (Part II & III)	8
7	Hindu Marriage Act, 1955 (Sections - 5, 9, 10, 13A, 13B, 24 to 27)	8

2nd Paper - Writing Skill and Current legal knowledge -

Sr. No.	Subjects	Maximum Marks
1	Article on Legal Topic (in Hindi)	20
2	Summary Writing (in English) (For Summary Writing, a matter like copy of Pleat, Written Statement or Charge Sheet / Complaint may be given and the candidate shall be asked to summarize it into 1/3 rd of the matter given.)	20
3	Knowledge of Current Leading Cases (Leading/Latest Supreme Court Decisions and Full Bench Decisions of M.P. High Court since last five years.)	30
4	Translation :- (1) From Hindi to English (2) From English to Hindi	15 15

3rd Paper - Criminal Laws and procedure -

Sr. No.	Subjects	Maximum Marks
1	Indian Penal Code, 1860	24
2	Criminal Procedure Code, 1973	24
3	Evidence Act, 1872	24
4	Negotiable Instrument Act, 1881 (Sections - 138 to 147)	14
5	S.C. & S.T. (Prevention of Atrocity) Act, 1989 (Sections - 2 to 8, 14 and 18)	14

4th Paper - Judgment Writing etc.

Sr. No.	Subjects	Maximum Marks
1	Settlement of Issues	10
2	Framing of Charges	10
3	Judgment Writing (Civil)	40
4	Judgment Writing (Criminal)	40

It may be made clear to the candidates that the quoting of principle of any citation would be enough and quoting of citation shall not carry any extra weightage. Further the quoting of wrong citation may be detrimental to candidate.

It is cautioned that the Candidates are required to write their Roll No. only in place provided for that purpose at the first cover-page. Writing of his/her own name or roll no. or any mark of identification in any form or any Number or name or mark, by which the answer-book of a candidate may be distinguished/ identified from others, in any place of the Answer-Book not provided for, is strictly prohibited and shall, in addition to other grounds, entail cancellation of his/her candidature and withholding of his/her result, without assigning any reason and any correspondence, in this regard, shall not be entertained. Candidate shall use only blue or black ink and shall not use red, green *etc.* ink or Pencil for writing in Answer books.


Result & Minimum marks of Main Written Examination—

After Valuation of Main Examination, the Result shall be prepared and declared without any delay. Endeavour shall be made to declare the Result as early as possible, after completion of the valuation.

The Un-reserved (UR) & O.B.C. Category candidates will have to secure at least 55% *i.e.* 220 marks out of 400 marks in Total of all Four Papers and the candidates belonging to SC & ST Categories will have to secure at least 50% Marks *i.e.* 200 marks out of 400 marks in Total of all Four Papers in order to be declared successful for Interview/Viva Voce.

Result shall be prepared Roll No.-Wise & Merit-cum-Categories wise. Candidates securing minimum marks, mentioned above, for concerned categories, shall be called for Interview in the ratio of maximum 1:3 (three candidates against one post), in each category subject to availability of qualified candidates. However, all candidates securing mark equal to the cut-off Marks shall, also, be called for Interview/Viva Voce.

The Result, the Roll No. Wise List of candidates successful for Interview/Viva Voce, shall be made available on Website of M.P. High Court as well as Notice Board of the High Court (Examination Cell). However, the marks obtained by candidates in Main Written Exam shall not be disclosed at this stage and shall be disclosed only with the Final Result.


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1. **Marks of candidates :-** Preliminary & Main Examination marks of candidates shall not be published. Marks shall be shown separately on a software which will be available on the website of MPOnline. For viewing marks and downloading Mark-sheet candidates are directed to enter their Application Number, Date of Birth and OTP generated on their Mobile Number.

2. **Rechecking/Revaluation :-** There is no provision for Rechecking of Marks or Revaluation of Answer Sheet/Books at any stage of examination. Any representation/application in this regard shall not be entertained and shall stand rejected without assigning any reason.

C- Interview/Viva voce

The Interview/Viva Voce shall carry 50 marks and minimum 40% marks, have to be secured by the Candidate to be finally selected. Interview shall be held only at Jabalpur.

After result of Main Examination, the candidates who qualified for Interview shall be called for Interview Roll No.-wise. Call Letters shall be generated by the MPOnline on its website and a Interview plan, showing Roll No. & Name of the candidates and place, date & time of Interview and also list of original documents/testimonials to be produced for checking and comparing with the photocopies submitted with the Application Form for Main Exam, shall be ported on the website of the M.P. High Court.

Before Interview, the original documents of the candidates shall be checked by the Staffs of the Examination Cell and any candidate fails to produce original document, he/she may be debarred from appearing in Interview. The Candidate who remains absent in Interview/viva voce shall be deemed to be disqualified for selection.

9. Final Result /Select List –

After completion of process of Interview / Viva voce, the Final Result and Provisional Select List (which shall be subject to the approval by the Full Court of M.P. High Court) shall be prepared, as early as possible. Candidates who do not secure minimum marks shall not be included in the Select List and the Final Result shall be declared and published in order of Merit on the website of the M.P. High Court (www.mphc.in).

(1) Provisional Select List, (2) Roll No.-Wise Marks List of all candidates who appeared in Interview & (3) Marks Lists (question paper wise & Interview) of all candidates who have qualified for Interview and (4) Roll No.-Wise Marks List of all candidates who appeared in Main Examination shall be prepared and a notice regarding declaration of the result shall be affixed on the Notice Board of the High Court.

Note 1- Any representation/application for changing dates of examination /selection process, for relaxation of conditions mentioned in the advertisement or Examination related directions or guidelines or minimum


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marks or qualifications/requirements etc. or for revaluation, shall not be entertained and shall be summarily rejected without assigning any reason.

Note 2- All the directions/instructions/guidelines /format issued regarding examination shall be treated as part of the advertisement.

Note 3- The High Court shall have all the right reserved to make any change at any time of Selection process which may be notified by porting on the website of High Court (www.mphc.in).

10. Post Selection Process :-

- (i) A candidate selected for appointment shall be required to undergo medical examination or physical fitness by a Medical Board before he is appointed. Every candidate who appears before a Medical Board shall pay the Medical Examination fee, which in no case shall be refundable.
- (ii) The training shall be such as may be prescribed by the High Court.
- (iii) A person appointed in the Madhya Pradesh Higher Judicial Service shall be on probation for a period of two years and the High Court may extend the period of probation. The High Court may, at any time during or at the end of period of probation, recommend the termination of services of such probationers.
- (iv) The conditions of service of appointment on the post advertised shall be governed by the Rules, Regulations and Circulars *etc.* applicable to the M.P. Higher Judicial Services, in force from time to time.

11. Elimination/disposal of Used Examination Materials :-

After lapse of one year from the date of declaration of Final Result/Select List of the selection process, all used Answer-books/sheets of Main Examination & Interview, Application Forms (except Application Forms for Main Exam of finally selected candidates) and other Examination Material, shall be eliminated/disposed of. However, regarding Online Preliminary Examination, data of answer-sheets *etc.* shall be eliminated, after lapse of three months from the date of declaration of result thereof.

JABALPUR
December, 2019


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ARVIND KUMAR SHUKLA
REGISTRAR GENERAL